

COURT-II

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**Appeal No.142 of 2013 & I.A. Nos. 207 & 208 of 2013 and
Appeal No. 168 of 2013 & I.A. No. 241 of 2013**

Dated : 30th May, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

Appeal No.142 of 2013 & I.A. Nos.207 & 208 of 2013

**M/s Mawana Sugar Ltd. ... Appellant(s)
Versus
Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Ruth Elwin

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Ms. Swapna Seshadri for R-2

Appeal No. 168 of 2013 & I.A. No.241 of 2013

**M/s Bansal Alloys & Metals (P) Ltd. & Ors. ... Appellant(s)
Versus
Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aalok Jagga

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Ms. Swapna Seshadri for R-2

Mr. Nikhil Nayyar
Mr. Dhananjay Bajjal for R-3

Contd....2...

(2)

ORDER

The learned counsel for the Appellant in both the Appeals are filing written submissions today after serving copy on the other side. The learned counsel for the Respondent No. 3 in Appeal No. 168/2013 is also filing written submissions.

The learned counsel for the Respondent No.2 undertakes to file her written submission in the matter by Monday i.e. 2.6.2014 after serving copy on the other side.

Judgment is Reserved.

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**

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